

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.134 of 2010

(Arising out of Order-in-Original No.30/Commr./ST/Kol/2009-10 dated 18.11.2009 passed by Commr. of Service Tax, Kolkata)

M/s Roy's Institute of Competitive Examination Pvt. Ltd.

11/1 B.T.Road, Kolkata-700056

Appellant

VERSUS

CST, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO...75189/2020

DATE OF HEARING : 29.01.2020

DATE OF DECISION : 29.01.2020

PER P.K.CHOUDHARY :

When the matter was called for hearing, none appeared on behalf of the appellant nor has any application for adjournment been received. The matter was also listed on board earlier on several occasions i.e 29.03.2019, 25.09.2019, 16.12.2019 & today i.e. 29.01.2020. It seems that they are not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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